

HIGH COURT OF DELHI  
Sher Shah Road, New Delhi

No. 20 DHC/Gaz./G-7/VI.E.2(a)/2019  
Dated : 6th April, 2019

ORDER

Whereas, vide this Court's order No. 4109-4116/DHC/Gaz./G-7/VI.E.2(a)/2016 dated 29.09.2016, Ms. Rachna Tiwari Lakhanpal, an officer of Delhi Judicial Service was placed under suspension with immediate effect. Whereas, by subsequent orders her suspension was extended from time to time and lastly her suspension was extended vide order dated 13.12.2018 for a further period of 120 days beyond 16.12.2018.

Now, this Court in exercise of the powers conferred by Rule 10 of Central Civil Services (Classification, Control and Appeal) Rules, 1965 read with Rule 33 of Delhi Judicial Service Rules, 1970, hereby orders that the suspension of Ms. Rachna Tiwari Lakhanpal will continue for a further period of 120 days beyond 15.04.2019.


BY ORDER OF THE COURT

-sd/-  
(DINESH KUMAR SHARMA)  
REGISTRAR GENERAL

No. 1760-69 DHC/Gaz./G-7/VI.E.2(a)/2019 Dated : 6th April, 2019

Copy forwarded for information and necessary action to :

1. The District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The District & Sessions Judge, West, Tis Hazari Courts, Delhi.
3. The Secretary (Law, Justice & L.A.), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
4. The Superintendent of Police, CBI/ACB, CGO Complex, Lodhi Road, New Delhi.
5. The Joint Registrar (Computerization), Delhi High Court, New Delhi with the request to display this order on website of Delhi High Court.
6. The Joint Registrar (Vigilance), Delhi High Court, New Delhi.
7. The Pay & Accounts officer through the District & Sessions Judge, West, Tis Hazari Courts, Delhi.
8. Ms. Rachna Tiwari Lakhanpal through the District & Sessions Judge, West, Tis Hazari Courts, Delhi.
9. Personal File of Ms. Rachna Tiwari Lakhanpal.
10. Guard File.

  
(Pramod Kumar)  
Joint Registrar (Gazette)


Submitted for approval

Registrar (IT)

DR (IA)

20/11/19/515-8

  
06/04/19

  
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